HIGH COURT OF GUJARAT AT AHMEDABAD CIRCULAR

This is to inform all concerned that, in view of prevailing pandemic situation, following directions have been issued by the Honourable the Chief Justice :

- Entire premises of the High Court be shut down for three days starting from Saturday, 12th day of December, 2020 to Monday, 14th day of December, 2020, for complete sanitization of the entire High Court premises.
- Ahmedabad Municipal Corporation to carry out a thorough and comprehensive exercise for cleaning and sanitising the entire premises of the High Court, Judicial Academy, Auditorium, Kayda Bhavan Building, Bank, Post Office, etc. including inside of the buildings such as Court Rooms, Chambers, Offices, Record Rooms, Wash Rooms, etc.
- 3. The Judicial and Administrative functioning of the High Court will remain suspended during the above period.
- 4. Learned Advocate General, Government Pleader and Public Prosecutor be requested to completely shut down their offices as aforesaid.
- All other Government offices, SBI, Post Office etc. situated within the premises may also be cleaned and sanitized by the Ahmedabad Municipal Corporation during the above period.
- 6. The ACS, Home and the Director General of Police to ensure that the security staff deputed should stay at one place and should not allow to move around. Whoever is posted at the High Court for security purpose, must stay there only.
- The adjourned matters for Monday, 14th day of December, 2020 will be notified before the respective Courts on Tuesday, 15th day of December, 2020 along with adjourned matters for Tuesday, 15th day of December, 2020 and the Cause List for the same will be published on Thursday, 10th day of December, 2020.

 Physical Filing Counters will be closed during the above period and will re-open on Tuesday, 15th day of December, 2020 although eFiling portal will continue to function. Processing of freshly filed matters will resumed on Tuesday, 15th day of December, 2020.

I/c. Registrar General

Date : 09/12/2020